

(1866) 09 CAL CK 0015

Calcutta High Court

Case No: None

In Re: Baroda
Soondree Dassee

Vs

APPELLANT

RESPONDENT

Date of Decision: Sept. 17, 1866

Judgement

Sir Barnes Peacock, Kt., C.J.

It is not the practice to hear more than one Counsel or Vakeel in support of original motions or applications against which no cause is shown in the first instance.